# CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

#### O.A.42/2012

Dated this Wednesday the 28th day of August, 2019.

Coram: Dr.Bhagwan Sahai, Member (Administrative) Shri R.N. Singh, Member (Judicial).

Milind Dinkar Gaikwad,
Residing at Type II, 88/15,
Range Hills, Khadki,
Pune - 411 020.
Serving at Ammunition Factory,
Khadki, Pune - 411 003. ... Applicant.

( By Advocate Shri P.J. Prasadrao ).

#### Versus

- Union of India, through the Secretary, Ministry of Defence, Department of Defence Production, South Block, New Delhi - 110 001.
- Director General of Ordnance Factories, 10 A, SK Bose Road, Kolkata - 700 001.
- Senior General Manager, Ammunition Factory, Khadki, Pune - 411 003.
- General Manager,
   Machine Tool Prototype Factory,
   Ambernath 421 502.
- 5. Controller of Accounts (Factories), Ammunition Factory, Khadki, Pune - 411 003. ... Respondents.

( By Advocate Shri R.R. Shetty ).

Order reserved on: 10.06.2019
Order delivered on: 28.08.2019.

## O R D E R Per : Dr.Bhagwan Sahai, Member (A).

Shri Milind D. Gaikwad, working with Ammunition Factory, Khadki, Pune filed this O.A. on 08.12.2011 seeking direction to Respondent No.4 i.e. General Manager, Machine Tool Prototype Factory, Ambernath to amend his designation as Labour Semi-Skilled in the pay scale of Rs.2650-4000 in order dated 11.10.2005 and delete the note in the Last Pay Certificate (LPC) No.876883 dated 30.11.2005 and in all other documents wherever down grading his grade and pay were mentioned and restore his grade, scale of pay and basic pay of Rs.3650/- which he was drawing before transfer to Respondent No.3 i.e. Ammunition Factory, Khadki, Pune.

### 2. Summarised facts:

2(a). The applicant has stated that he joined Machine Tool Prototype Factory, Ambernath as unskilled labour on 16.11.1983 on being employed on compassionate grounds after death of his father. One of the conditions in the order of his appointment was that he is liable to transfer to another Ordnance Factory in India from time to time because of which he is not liable to be reverted to lower rank and pay.

- 2(b). He was promoted as Semi Skilled Labour on 24.01.1986 in subsequently revised pay scale of Rs.2650-4000 by order dated 21.08.1987. As per circular dated 21.07.2005 issued by Respondent No.3, Sr. General Manager, Ammunition Factory, Khadki, Pune, he applied for transfer in public interest to Pune by his letter dated 31.01.2005. He was informed by Respondent No.4 vide letter dated 06.10.2005 that his services were acceptable to Respondent No.3 as unskilled labour without TA/DA, joining time pay, etc and his seniority would be reckoned from the date of his joining.
  - 2(c). But without realising the implications of the order, he obeyed the transfer order and joined at Ammunition Factory, Khadki, Pune. Then he was issued the LPC by General Manager, Machine Tool Prototype Factory, Ambernath dated 30.11.2005 with amendment on 07.08.2006 mentioning in it that the applicant had been reverted from semi-Skilled labour to unskilled labour in his own interest and the pay was refixed at Rs.3200/- from 11.10.2005 in the pay scale of Rs.2550-3200.
    - 2(d). Thereafter he submitted representations to Respondent No.4 on 21.02.2007, 30.08.2007 and 14.10.2007 but they were rejected by order dated 04.01.2008 stating that his pay had been fixed as

per Fundamental Rules and he was transferred on compassionate grounds and no further action was required. Since his grievance has not been redressed by the Appellate Authority, he filed this O.A.

- 2(e). The applicant has also filed M.A.36/2012, in which details of his appointment, posting and the transfer have been mentioned and has stated that pay fixation is a continuous cause of action and, therefore, the delay should be condoned. He has also tried to rely on the following three caselaws in this regard.
- (i). Madras Port Trust Vs. Hymanshu International, AIR 1979 SC 1144;
- (ii). P.K. Sinha Vs. Union of India & Ors., 1997(2) SLJ CAT 319; and
- (iii). S.R. Bhanrale Vs. Union of India & Others, 1997 (1) SLJ 14.

### 3. <u>Contentions of the parties:</u>

In the O.A., rejoinder, written notes of arguments submitted by his counsel on 22.10.2018 and during the final hearing on 10.06.2019, the applicant contends that -

3(a). an erroneous invalid undertaking was obtained from him for transfer on the above conditions. But this was wrong as he was liable

for all India transfers as per the appointment order. In the transfer order dated 11.10.2005, the respondents transferred him without protection of his pay which was not as per the recruitment conditions mentioned in the circular of 21.07.2005;

- 3(b). incorporation of his reversion in the transfer order dated 11.10.2005 was erroneous as reversion is not permissible without punishment as part of disciplinary proceedings. The LPC issued to him on 30.11.2005 reducing his pay scale and grade is contrary to rules which has resulted in lower payment to him. This reversion was without sanction of Competent Authority. He was not a surplus staff with the Machine Tool Prototype Factory, Ambernath and, therefore, his pay scale and grade could not have been reduced;
  - abourers were available with Respondent No.3.

    Provisions of FR 15(a) and 15 22 1(iii) (A) are not applicable in his case. By the time of his transfer from the Machine Tool Prototype Factory, Ambernath to the Ordnance Factory, Khadki, Pune in 2005, he had completed 22 years of his service and he could not have been reverted even based on the mutual consent between him and the employer; and

Article 311(2) read with Articles 13, 14 and 16 of the Constitution as he is an ST category candidate. Therefore, refixation of his pay at Rs.3200/- per month with effect 11.10.2005 on his transfer was wrong and actually it should have been fixed at Rs.3650/- in pay scale of Rs.2650-4000 i.e. the pay which he was drawing before his transfer. Therefore, the O.A. should be allowed;

In the reply to the O.A. and the rejoinder and written notes of arguments as well as during hearing 10.06.2019, the respondents contend that -

the applicant had applied on 31.01.2005 (page 55) to General Manager, the Ammunition Factory, Khadki, Pune to accept his transfer due to unavoidable circumstances in his family so that he can take care of his house and land at his native place near Pune. Another request was submitted by him to Respondent No.4 on 03.02.2005 for forwarding his application to Respondent No.3. As per the response received from Respondent No.3, Respondent No.4 had informed the applicant vide letter dated 29.03.2005 that his service was acceptable to Respondent No.3 only on his reversion to the post of unskilled Labourer and he

was accordingly directed to submit his willingness;

- 3(f). on its receipt, the applicant vide his application dated 29.03.2005 submitted willingness in writing for transfer to the Ammunition Factory, Khadki on reversion as unskilled labourer (Exhibit R-5). Accordingly he was reverted from the post of semi-skilled labourer in the pay scale of Rs.2650-4000 to unskilled labourer in the pay scale of Rs.2550-3200 (pre-revised) and was transferred to the Ammunition Factory, Khadki, Pune vide order dated 11.10.2005;
  - 3(g). the applicant had also filed earlier O.A.477/2011 which was dismissed as having been withdrawn and subsequently the present O.A. was filed on 08.12.2011 challenging his transfer order dated 11.10.2005 and the LPC issued to him on 30.11.2005. This O.A. has been filed after lapse of 7 years and it is barred by limitation and hence is liable to be dismissed on this ground; 3(h). in fact the Respondents No.3 and 4 had considered his request on humanitarian grounds and on his own request for and acceptance of transfer on reversion, on compassionate grounds he was transferred to the Ammunition Factory, Khadki,

Pune as unskilled labour and his pay was refixed at the highest level of the basic pay of unskilled labourer. Therefore, the applicant in the O.A. cannot contend that downgrading of his grade and pay scale was not valid;

- 3(i). as per FR 22(I)(3)(a), a Government servant appointed or transferred to a lower post at his own request under Rule 15(a), the maximum of the time-scale pay which is less than the pay drawn by him in the higher post shall draw at the maximum as his initial pay and therefore, refixation of his pay at Rs.3200/- was correct as per the rules;
- 3(j). in this O.A. the applicant has tried to mislead the Tribunal as even after about 30 years of service he has now claimed that he had not submitted his willingness for transfer on reversion. Because of his transfer on reversion as per his own request, there was no requirement of issuing of show cause notice to him for refixing his pay;
- 3(k). the applicant was also granted the benefit of ACP from 11.10.2005 as per DOPT Clarification No.39 dated 18.07.2001 and thereby his basic pay was refixed at Rs.3370/- in the higher pay scale of Rs.2650-4000. He has also

been granted MACP-II from 01.09.2008 and MACP-III from 2013. The caselaws cited by the applicant are based on the different facts, which are not applicable to him. Therefore, the O.A. is without merit and should be dismissed;

3(1). in response to the M.A. filed for condonation of delay, the respondents have submitted that actual cause of action, if at all, for the applicant arose in 2005 and, therefore, filing of the present O.A. after more than 7 years is barred by limitation and in the application for condonation of the delay, no valid reason has been given by him. Hence on this ground itself the O.A. should be dismissed.

## 4. Analysis and conclusions:

We have perused the O.A., its annexes, rejoinder and written arguments of the applicant as well as reply and written arguments of the respondents. We have also considered M.A.36/2012 i.e. the application for condonation of delay filed by the applicant and response of the respondents to it. We have also considered the submissions of counsel for the parties on 10.06.2019. After consideration of all these, our conclusions are as follows:

4(a). In his application for condonation of

delay, the applicant has simply mentioned that the pay fixation is a continuous cause of action and, therefore, the delay is required to be condoned.

In caselaw Madras Port Trust Vs. Hymanshu International decided on 03.01.1979 (by Single Bench of the Apex Court), the plea of limitation was not accepted because the claim of the applicant was found to be just and well founded.

In P.K. Sinha Vs. Union of India & Ors. decided by a Single Member of the Patna Bench of this Tribunal, fixation of pay had been wrongly done in case of the applicant and, therefore, the application was allowed.

In case of S.R. Bhanrale Vs. Union of India & Others decided by a Division Bench of the Apex Court on 19.07.1996, the relief was allowed in that case because payment to the applicant had been wrongfully withheld. However, as contended by the respondents, the facts of those cases are not identical to the present case. In this case revised pay fixation had been done by the respondents on specific request of the applicant for his transfer on reversion.

As per the facts of the case, the actual cause of action for the applicant arose from his transfer order dated 11.10.2005, which was

followed by the last pay certificate issued to him dated 30.11.2005. However, he has filed this O.A. only on 08.12.2011. There is thus clearly a delay of more than 5 years in filing of the O.A. and the applicant ought to have satisfactorily justified as to why he was unable to file this O.A. in time. Thus the present O.A. suffers from delay and laches and is beyond the period of limitation. Unfortunately, his representation also cannot help in this regard.

On this issue, as per the Supreme Court view in B. Madhuri Goud Vs. B. Damodar Reddy, 24(2012) 12 SCC 693, the concept of liberal approach while handling the application for condonation of delay has to encapsulate the conception of reasonableness and it cannot be allowed as a totally unfettered free play. Where there is inordinate delay, the doctrine of prejudice is attracted and it warrants strict approach whereas the delay of short duration or few days calls for a liberal delineation. The applicant has to justify the delay of every day which prevented him from filing of the O.A. in time.

Considering the facts of the case and the above caselaw, the application for condonation of

delay having no satisfactory grounds is, therefore, rejected.

- The main issue on merits involved in the O.A. is redesignation of the applicant on his own request as unskilled labour on his transfer from the Machine Tool Prototype Factory, Ambernath to Ammunition Factory, Khadki, Pune vide order dated 11.10.2005 and fixation of his pay at maximum in the lower pay scale. As the facts submitted by the respondents clearly bring out, the applicant himself had sought transfer from the Machine Tool Prototype Factory, Ambernath to the Ammunition Factory, Khadki, Pune vide his request dated 30.11.2005 to help him to tide over his family problems and when his case was processed, the Respondent No.3 had communicated acceptance of the applicant only on the lower post of unskilled labourer which amounted to reversion from the earlier post of semi-skilled labourer. However, because of his own need for family related issues, applicant himself had submitted willingness for and acceptance to be transferred to the Ammunition Factory, Khadki on reversion as unskilled labour vide letter dated 29.03.2005.
- 4(c). Based on it, his request for transfer was processed by the respondents on compassionate

grounds and his transfer order was issued on 11.10.2005. The LPC issued by Respondent No.4 on 30.11.2005 clearly mentioned the fact that he had been reverted to the post of unskilled labourer on his own request in his own interest and thereby his pay was fixed at Rs.3200/- per month, which was the maximum of the pay scale applicable to the post of unskilled labourer. Once himself having specifically requested for and willingly accepted the transfer on reversion in March, 2005, the applicant cannot deny it now and as an afterthought seek relief on the plea of no reversion without disciplinary action. It is dishonesty on his part. It is strange that now the applicant has indulged in this litigation against the very respondents who helped him on compassionate grounds when he was in need. He is bound by his own request and acceptance of the terms of his transfer.

4(d). In view of the above explained factual position of seeking of transfer by the applicant on his own volition when he needed it and willingly accepted to be transferred on reversion, his contentions in the O.A. that on transfer to the Ammunition Factory, Khadki his existing grade as semi-skilled labour should be protected is

totally contrary to his own submissions in his application dated 29.03.2005, in which submitted his willingness to proceed to Ammunition Factory, Khadki on reversion as unskilled labour. Therefore, issuance of his transfer order dated 11.10.2005 by the respondent No.4 and the LPC dated 30.11.2005 seem justified. In fact on his own request, the respondents considered difficulty and need, and on humanitarian and compassionate grounds transferred him reversion. It was not a transfer done by the respondents on their own for official requirement. Had it been so, then the situation would have been different. As explained by the respondents, on his transfer on his own request on compassionate grounds, under the relevant stipulations under FR 22, his pay was fixed at the maximum of the basic pay of the post of unskilled labourer i.e. Rs.3200/-. This was correct.

4(e). The facts of the case also reveal that in the O.A. the applicant has tried to suppress the facts of his own request and willingness to be transferred from the Machine Tool Prototype Factory, Ambernath to the Ammunition Factory, Khadki, Pune on reversion and this is deliberate attempt to mislead the Tribunal. When he was in

need, the applicant willingly wanted to be transferred on reversion and now after many years, as an afterthought and by being crafty and exploitative, he takes a plea that his transfer on reversion was not as per the rules. This kind of stand of the applicant is not acceptable. This is totally dishonest on his part, because of which the O.A. lacks merit and deserves to be dismissed with cost. However, we are restraining from imposing cost on the applicant.

4(f). As discussed above, the O.A. is devoid of merits and deserves dismissal.

#### 5. Decision:

The O.A. is dismissed because of unjustified long delay and on merits.

(R.N.' Singh) Member (J)

(Dr.Bhagwan Sahai) Member (A).

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